



Latest Laws.com

Helping Good People Do Good Things

JUDICIARY EXAMS QUESTION PAPER

Free Downloadable Formats

Hello Good People!

Haryana Judicial Service

Prelims. Examination, 2008- Question Paper

Memory Based

Haryana Judicial Service Exam. 2008

(Based on Memory)

1. Who is the father of International Law?
(a) Grotias (b) Oppenheim
(c) Plato (d) Aristolte
2. Who is the present chairperson of NHRC?
(a) Justice Rajendra Babu (b) Justice A.S. Anand
(c) Girija Vayas (d) J.S. Verma
3. Who can be chairperson of HNRC?
(a) SC Judge (b) CJI
(c) HC Judge (d) any Judge
4. In which of the following orders appointment of receiver is mentioned?
(a) Order IX (b) Order XL
(c) Order X (d) Order XIII
5. In which of the following orders there is a provision of temporary injunction?
(a) XXXII (b) XXXIX
(c) XL (d) XXXVII
6. Indian Constitution has adopted the preamble from which country?
(a) USA (b) Gremany
(c) Russia (d) France
7. Indian Constitution has taken judicial review from which country?
(a) US (b) Germany
(c) Ireland (d) South Africa
8. What in proof Co-relative of liberty?
(a) Power (b) Right
(c) No-claim (d) Immunity
9. Who appoints UPSC members?
(a) President (b) Prime Minister
(c) Chairman UPSC (d) Lok Sabha Speaker
10. Which of the following in not appointed by the President?
(a) Advocate General
(b) Comptroller and Auditor General
(c) CJI
(d) Attorney General of India

48(a)

11. From which country we have adopted Institution of Ombudsman?
(a) Germany (b) USA
(c) France (d) Sweden
12. Complaint under section 2(d) can be
(a) Written (b) Oral
(c) Written or Oral (d) None of these
13. Finance Commission is whether Constitutional body or Statutory body
(a) Yes (b) No
(c) None of these (d) Autonomous body
14. Preamble was amended by what amendment?
(a) 42nd Amendment (b) 44th Amendment
(c) 39th Amendment (d) None of these
15. Preamble is part of Basic Structure in which case it was held?
(a) Keshavananda Bharti Case
(b) Golaknath Case
(c) Re Berubari Union
(d) None of these
16. Position of Prime Minister is what?
(a) Head of Government
(b) Head of State
(c) Chief of Lok Sabha
(d) Head of the Council of Minister
17. Can a woman be punished for crime of adultery
(a) Yes (b) No
(c) Sometimes (d) May be
18. In which year and by what amendment Article 21A was inserted?
(a) 86th Amendment 2002
(b) 89th Amendment 2002
(c) 91st Amendment 2002
(d) 93rd Amendment 2002
19. In which amendment voting age was reduced from 21 to 18 years.
(a) 52nd Amendment (b) 42nd Amendment
(c) 43rd Amendment (d) 61th Amendment
20. In Indian Majority Act at what age person is considered a major.
(a) 18 Years (b) 19 Years
(c) 22 Years (d) 17 Years

21. Till what period Husband has to maintain his divorced wife.
 (a) Till death (b) Upto 3 years
 (c) Until she remarries (d) Upto 10 years
22. What is the object of 'Mehr' in Muslim Law?
 (a) Subsistence to wife
 (b) Respect to woman
 (c) To stop husband from pronouncing divorce
 (d) None of these
23. What is a stay order?
 (a) Injunction (b) Interlocutory Order
 (c) Order (d) Decree
24. Advocate who is appointed by Court for Poor litigants in called?
 (a) Amicus Curae
 (b) Legal advisor
 (c) Attorney
 (d) Legal Representative
25. On whom the Burden of proof lies in Criminal Case.
 (a) Prosecution (b) Accused
 (c) Court (d) Lawyer
26. What is the Standard of proof in civil cases?
 (a) Beyond reasonable doubt
 (b) Balance of probabilities
 (c) Prima Facie case
 (d) Strict proof
27. Marriage between a married man and an unmarried woman in
 (a) Void (b) Valid
 (c) Voidable (d) None of these
28. What is plea bargaining?
 (a) Invalid
 (b) Valid
 (c) Valid Certain extent
 (d) None of these
29. Contract the consideration and object of which is unlawful if
 (a) it is forbidden by law
 (b) in restraint of marriage
 (c) in restraint of trade
 (d) All above

30. What in provision Article 20(2)?
 (a) Ex Post Facto
 (b) Double Jeopardy
 (c) Self-conviction
 (d) None of these
31. Maxim 'ubi jus ibi remedium' means?
 (a) When there is a wrong, there is remedy
 (b) Where there is a law, there is remedy
 (c) Both
 (d) None
32. Maxim 'salus populi supreme lex' means?
 (a) Welfare of People is Supreme Law
 (b) Welfare of Constitution is in Supreme Law
 (c) Welfare of Society is the Supreme Law
 (d) Confit of People is the Supreme Law
33. Offence of breaking idol of God is
 (a) Crime (b) Blasphemy
 (c) Sacrilege (d) None of these
34. 'Actus non fasit reum nisi mens sit rea' is applied in what
 (a) In strict liability
 (b) In crime of clockwise precision
 (c) In case of rape
 (d) All of these
35. Which of these was not a punishment in Ancient times?
 (a) Admonition (b) Fine
 (c) Imprisonment (d) Death
36. 39th Amendment was held unconstitutional in the case of
 (a) Keshwanand Bharti Case
 (b) Indira Gandhi v. Raj Narayan
 (c) Minrava Mill Case
 (d) None of these
37. 'Equality before law' & Equal protection of law Article 14 available to whom
 (a) Citizens (b) All persons
 (c) Both (a) and (b) (d) None of these
38. 'Vandematram' has been taken from?
 (a) Anandmath (b) Gitanjali
 (c) Mudokprishad (d) Harsh Charit

39. Freedom of speech & expression is available to whom?
 (a) Citizens (b) All including foreigners
 (c) Only (a) (d) only (b)
40. Who can file a 'PIL'?
 (a) Any person (b) Lawyers
 (c) Company (d) None of these
41. Where is the headquarter of the international court of Justice?
 (a) Hague (b) Berlin
 (c) New York (d) Paris
42. Why is International obligation not enforceable?
 (a) There is no agency to enforce it
 (b) There is an agency but very weak
 (c) It is enforceable
 (d) None of these
43. 'Equal pay for equal work' to woman is provided in which Act.
 (a) Workman Compensation Act
 (b) Equal Remuneration Act
 (c) Trade Union Act
 (d) Industrial Dispute Act
44. Student punished for disciplinary action is called
 (a) Quasi judicial action
 (b) Administrative action
 (c) Departmental enquiry
 (d) Domestic enquiry
45. Universal declaration of I.H.R.C. was made on which date?
 (a) 10.12.1948 (b) 10.11.1948
 (c) 10.12.1945 (d) 10.12.1946
46. Sexual Harrasment case was
 (a) Vishakha v. State of Rajasthan
 (b) Keshvananda Bharti v. State of Kerala
 (c) Apperal Promotian Council
 (d) Pull v. UOI
47. What is right to life means not mere animal existence but to live with dignity
 (a) Satwant Singh Case
 (b) Menka Gandhi Case
 (c) E.R.J. Swami v. State of Kerala Case
 (d) None of above

48. From which law is the Muslim Law Governed
 (a) Shariat Act (b) Quran
 (c) Muslim Marriage Act (d) Special Merriage Act
49. Act of Parliament is called
 (a) Enactment (b) Bill
 (c) Law (d) None of these
50. What is a testament?
 (a) Transfer (b) Will
 (c) Disposition (d) Document
51. Which of the following is not a negotiable instrument
 (a) Cheque (b) Pronote
 (c) Hundies (d) None of these
52. Which of the following basic norm was enacted by Kelson
 (a) Ground norm (b) Legal norm
 (c) Special norm (d) Political norm
53. Secondary rule of Hart
 (a) Power conferring rules
 (b) Rules which provide commands
 (c) Rule which provide basic rule
 (d) All of the above
54. Social Engineering was given by
 (a) Roscoe Pound (b) Hart
 (c) Austin (d) Bentham
55. Right in a Machine inveated is called
 (a) Patent Act (b) Invention
 (c) Design Act (d) Trademark Act
56. In which Municipalities Article were the inserted
 (a) 243P (b) 243Z
 (c) 243Y (d) 243Q
57. A plans to murder and carries out plan in clockwise precision
 (a) Actus reus & mens rea in there
 (b) Only mens rea
 (c) Only actus rea
 (d) None of these
58. Prisoner released before punishment completed is called
 (a) Bail (b) Parole
 (c) Probation (d) Accuitted

59. Who aids the commission of the entire Crime
 (a) Abettor (b) Accomplice
 (c) Culprit (d) None of these
60. Defamation by writting is called
 (a) Libel (b) Slander
 (c) Both (d) All
61. Anal Sex
 (a) Sodomy (b) Blasphenny
 (c) Bestiality (d) None
62. In which Sec. of Evidence Act, 1882 confession made to the police is not admisible.
 (a) Section 25 (b) Section 24
 (c) Section 32 (d) Section 27
63. Leading question may be asked
 (a) Cross examination
 (b) Examination in chief
 (c) Re-examination
 (d) None of these
64. A person can not deny a statement previously made
 (a) Estoppel (b) Waiver
 (c) Denial (d) None of these
65. Order for appointment of Court receiver
 (a) Order 49 (b) Order 39
 (c) Order 38 (d) None of these
66. Where shall the petition the Hindu Marriage Act, 1955 be presented?
 (a) Where the marriage was solemnized
 (b) Where the respondent, at the time of presentation of petition resides
 (c) Where the petitioner and respondent had resided together
 (d) All of the above
67. Country from which the preamble was adopted
 (a) USA (b) USSR
 (c) Britain (d) Germany
68. Indira Nehru Gandhi case nullifies
 (a) 30th Amendment
 (b) 39th Amendment
 (c) 42nd Amendment
 (d) None of these

69. Chairman of the Drafting Committee of the Constitution of India
 (a) B.R. Ambedkar
 (b) Rajendra Prasad
 (c) J.L. Nehru
 (d) None of these
70. International Court of Justice sits in
 (a) The Hague (b) France
 (c) Britain (d) Genève
71. Function of Law Commission
 (a) To review the existing laws & recomend changes
 (b) To review the constitution
 (c) to make laws
 (d) All of these
72. Propositions under Evidence Act are:
 (i) Presumption of facts are always rebuttable
 (ii) Presumption of facts can be either rebuttable or un-rebuttable
 (iii) Presumption of law are always irrebuttable
 (iv) Presumption of law can be either rebuttable be irrebuttable
 Which is true for the above propositions
 (a) Only I & III are correct
 (b) Only I & IV are correct
 (c) Only II & III are correct
 (d) Only II & IV are correct
73. Liability without fault
 (a) Strict liability
 (b) Vicarious liability
 (c) Absolute liability
 (d) No liability
74. Panchayat Raj was first introduced in India in October, 1959 in
 (a) Rajasthan (b) Tamil Nadu
 (c) Kerala (d) Karnataka
75. Criminal Procedure is a subject of
 (a) State List (b) Union List
 (c) Concurrent List (d) Either (a) or (b)
76. Who was the first C.J.I. of India
 (a) H.J. Kania (b) A.S. Anand
 (c) Patanjali Shashtri (d) None of these

77. Who is the present chairman of NHRC.

- (a) Justice S. Rajendra Babu
- (b) Justice A.S. Anand
- (c) Justice A. Mishra
- (d) Justice Kuldeep Singh

78. In a bailable offence, the bail is granted as a matter of right

- (a) By the police officer
- (b) By the court
- (c) Both by the police officer and the court
- (d) Neither (a) Nor (b)

79. Headquarters of International Human Right Commission

- (a) London
- (b) Berlin
- (c) Newyork
- (d) Genewa

80. Specific performance of a contract means

- (a) Actual execution of the contract according to this stipulation and terms
- (b) Claim of damages or compensation for the non-execution of the contract
- (c) Either (a) or (b)
- (d) Neither (a) or (b)

81. Date of adoption of the Constitution of India.

- (a) 26th November 1949
- (b) 26 January 1950
- (c) 15 August 1947
- (d) 15 August 1948

82. Preamble is the part of Cosntitution

- (a) Yes
- (b) No
- (c) May be
- (d) May not be

83. The tenth schedule of the constitutional India relates to

- (a) National languages of India
- (b) Judicial review
- (c) Administration of scheduled and tribal areas
- (d) Anti defection law

84. Source of judicial review.

- (a) USA
- (b) Australia
- (c) Canada
- (d) None of these

85. Longest constitution of the world

- (a) India
- (b) USA
- (c) Japan
- (d) England

86. Match List I with List II

- | List I | List II |
|---------------------------------------|------------------------|
| A. Carlill v. Carbolic Smoke Ball Co. | 1. Offers at large |
| B. Fisher v. Bell Tinn | 2. Invitation to treat |
| C. Tinn v. Hoffman | 3. Question of price |
| D. Harvey v. Facey | 4. Cross offers |
| (a) A-1, B-2, C-4, D-3 | |
| (b) A-1, B-2, C-3, D-4 | |
| (c) A-2, B-1, C-4, D-3 | |
| (d) A-4, B-3, C-2, D-1 | |

87. Librahan Commission is related to (Librahan Commission)

- (a) Babri Masjid Demolition Case
- (b) Sikh Riot Case
- (c) Gujrat Roit Case
- (d) None of these

88. What's deleated legislation means

- (a) Law of land
- (b) Law of administrative action
- (c) Law of Parliament
- (d) None of these

89. A contract without consideration

- (a) Void
- (b) Illegal
- (c) Valid
- (d) Voidable

90. The Magzine which reports the judgement of court weekly

- (a) Reporter
- (b) Law Journal
- (c) A.I.R.
- (d) None of these

ANSWERS**Haryana Judicial Service Examination, 2008****(Memory Base)**

1. (a)
2. (a) A/c to option now.
3. (b) only CJI (Retired)
4. (b) Order 40 (XL) of C.P.C.
5. (b) Order 37 Summary procedure
Order 32 Suit by or against minor
Order 22 Death, Marriage, Insolvency of Parties
6. (a) Germany-Emergency Provisires
7. (a) Ireland D.P.S.P.
8. (c)

Claim Duty Power Liability	Liberty No-Claim Immunity Disability
--	--
9. (a)
10. (a) CAG Article 148 Article 76 (AGI)
CJI Article 124 Article 165 (Advocate General)
11. (d) In India we have Lokayukt
12. (c)
13. (a) Article 280 of the Indian Constitution
14. (a) only once in 1976 (42nd Amendment)
15. (a)
16. (a) The Head of the State—The President
17. (b) She shall not be punished for abettor also (Section 498) IPC.
18. (a) 86th Amendment Right to Education
19. (d) 61st Amendment
20. (a)
21. (c)
22. (a) A subsistence and a mark of respect (as suggested by Mulla's Muslim Laws)

23. (a)
24. (a) After death Legal representative
25. (a)
26. (b) Preponderance of probabilities
27. (a) Section 5 r/w Section 11 of H.M.A.
28. (c) Section 265A of Cr.P.C. (upto 7 years)
29. (a) Section 24 of Contract Act.
30. (b)
31. (d) Where there is a right there is a remedy.
32. (a) Welfare of the People is the Supreme Law
33. (c) Blasphemy—making statement against a religion.
34. (d)
35. (b)
36. (b) And by 44th Amendment 1978
37. (c)
38. (a)
39. (c) Article 191 (a)
40. (a)
41. (a)
42. (b) International Court of Justice but a very weak agency
43. (b)
44. (a)
45. (a)
46. (a) Vishaka v. State of Rajasthan (very famous case decided by the SC on issue of sexual harassment of working lady in work place is violative of her F.R.)
47. (b)
48. (a) Shariat Act, 1937 after passing of the Act, Muslim are governed by Muslim Personal Law (Shariat) application Act, that include Quaran.
49. (a)
50. (b) Will is called Testament
51. (d)
52. (a)
53. (a) Primary rule—which provides only obligation., Secodary rule—Power Conferring rule. (H.L.A. Hart's Concept of Law)
54. (a)
55. (a)

56. (d) [Article 243 Q, Article 243P definition].
 57. (a) [Actus reus—Murder, Mens rea—Plans to murder]
 58. (b)
 59. (a) Abettor [Section 107 of IPC]
 60. (a) Libel—address to the eye (permanent)
 Slander—address the ear
 61. (a) Sex with animal—bestiality
 62. (a)
 63. (a) [Section 152 r/w 137 of Act]
 64. (a)
 65. (d) [Order 40 of CPC appointment of receiver].
 66. (d)
 67. (a)
 68. (b)
 69. (a)
 70. (a)
 71. (a)
 72. (b)
 73. (a) [Although there is absolute liability in India]
 74. (a)
 75. (c)
 76. (a)
 77. (a)
 78. (c)
 79. (a)
 80. (a)
 81. (a) 26.11.1999 (Preamble)
 82. (a) Preamble is the part of the Constitution [Keshwanand Bharti Case]
 83. (d) 84. (a) 85. (a)
 86. (a) 87. (a) 88. (b)
 89. (a) 90. (b)

The answers are suggestive. Kindly verify from the basic documents, judgements, gazette notifications etc. in case of doubts.